

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 763 of 2020

IN THE MATTER OF:

Mazda Agencies

...Appellant

Versus

Hemant Plastics & Chemicals Ltd.

...Respondent

Present:

For Appellant :

Mr. Ritin Rai, Senior Advocate with

Mr. M.S. V. Sankar and Mr. Godiawla, Advocates

O R D E R

(Through Virtual Mode)

09.09.2020 Disputing the finding that the claim was barred by limitation, it is contended by Mr. Ritin Rai, learned Senior Advocate representing the Appellant along with Mr. M.S.V. Sankar and Mr. Godiawla, Advocates that in the instant case default was continuing in nature and provisions of Section 22 of Sick Industrial Companies Act (SICA) were attracted.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **13th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/